

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 117 OF 2017 IN
DFR NO. 3012 OF 2016**

Dated: 09th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Amravati Power Transmission Co. Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

ORDER

**IA NO. 117 OF 2017
(Appl. for condonation of delay in re-filing)**

There is 133 days' delay in re-filing the appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, delay is condoned. Application is disposed of.

DFR NO. 3012 OF 2016

Registry is directed to number the appeal. Mr. Buddy A. Ranganadhan appears for the Respondent. With the consent of the parties, the appeal is taken up for admission.

We have heard learned counsel for the parties. Admit.

List the matter on **30.03.2017**. Tag to Appeal No. 162 of 2016. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**